Statement

Number of cases of 'Suicide', 'Accidental Deaths', 'Murder' and 'Robbery'
in metro-cities of Delhi, Mumbai, Chennai, Kolkata, Bengaluru
and Hyderabad during the year 2011

Sl. No.	Metro city	Suicides	Accidental Deaths	Murders	Robberies
1	Delhi	1385	7576	543	562
2	Mumbai	1162	7814	NA*	NA*
3	Chennai	2438	4271	NA*	NA*
4	Kolkata	268	858	NA*	NA*
5	Bengaluru	1717	4499	NA*	NA*
6	Hyderabad	704	1360	NA*	NA*

*NA—Not Available

Progress of e-courts project

389. SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the action plan to cover the legal system through e-courts in the country;

(b) what is its current status *i.e.* coverage of all courts with e-courts system;

(c) the status of this system in Odisha; and

(d) what is the time-frame by when the entire legal system in the country would be developed into e-courts?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) The Government has been implementing the e-courts project for computerization of district and subordinate courts since 2007. The objective of the Project is to make the courts ICT enabled which involve several steps starting from site readiness to installation of LAN/hardware and software deployment. The Project has been conceptualized and configured for implementation based on the National

Policy and Action Plan for implementation of ICT in Indian judiciary, prepared by the eCommittee of the Supreme Court of India in 2005. The Project is expected to enhance judicial productivity, make justice delivery system more cost effective and bring greater transparency by hosting number of citizen centric services.

The first phase of the Project envisages ICT enablement of 14,249 court complexes by March, 2014. 11,165 courts have been computerized/ICT enabled in the country as on 31st October, 2012. The balance 3084 courts would be computerized/ICT enabled by 31st March, 2014. State-wise details of computerization/ICT enablement of courts are given in Statement *(See* below).

As for Odisha, out of 399 courts, 378 courts have been computerized/ICT enabled as on 31st October, 2012.

The target for completion of 14,249 courts in the first phase was approved by the competent authority after taking into account the number of courts in the country as they existed on 20th July 2010. A number of new courts have been added at the district/subordinate level in the country since then. They would be computerized after completion of the first phase of the Project in March, 2014.

Statement

Statewise details of computerization/ICT enablement of courts

Sl. No.	High Court	No. of Court	
		Approved Courts for Computerisation	Courts Computerised
1	2	3	4
1	Allahabad	2,053	1,918
2	Andhra Pradesh	937	582
3	Mumbai	1,843	1,979
4	Calcutta	759	770
5	Chhattisgarh	313	182
6	Delhi*	303	-
7	Gauhati	378	318

1	2	3	4
8	Gujarat	800	708
9	Jammu and Kashmir	172	131
10	Jharkhand	532	350
11	Karnataka	773	568
12	Kerala	402	252
13	Madhya Pradesh	1,018	780
14	Madras	779	463
15	Orissa	399	378
16	Patna	1,060	156
17	Punjab and Haryana	589	664
18	Rajasthan	789	691
19	Shimla	108	100
20	Sikkim	10	8
21	Uttarakhand	232	167
	TOTAL	14,249	11,165

*Courts computerised through State Government funded project

Judicial reforms

390. SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a)   whether it is a fact that judicial reforms is the need of the hour in the country;

(b)   whether it is proposed to make a start in this direction;

(c)   whether keeping in with the global practices, it is proposed to raise the retirement age of the judges of the Supreme Court;

(d)   if so, the details thereof; and